

LIR No. 1424/19
Shiv Kumar vs Haunak Paper Pvt Ltd.

04.09.2020

Present:

None for the parties.

The matter is fixed for today for filing of the written statement, but today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for filing the written statement on 05.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.09.2020

LIR No. 1900/19
Sachin Kumar vs M/s Infiniti Retail Ltd.

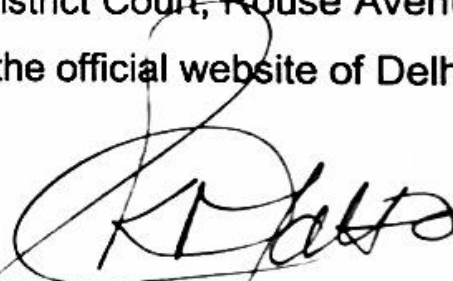
04.09.2020

Present: None for the workman

The matter is fixed for today for filing the statement of claim. It was last and final opportunity for the workman to file the statement of claim, but today, no one has appeared on behalf of the workman through video conference.

Another last and final opportunity is granted to the workman to file the statement of claim on 17.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.09.2020

LIR No. 1921/19
Kanta vs Mothers Pride School

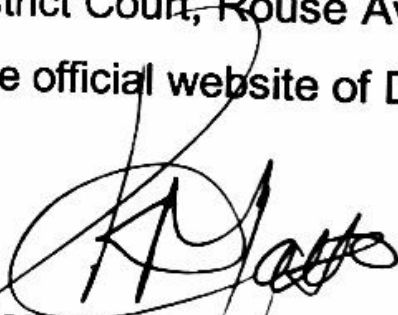
04.09.2020

Present: None for the workwoman.

The matter is fixed for consideration on the statement of claim, but today, no one has appeared on behalf of the workwoman through video conference

Accordingly, the matter stands adjourned for consideration on the statement of claim on 17.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.09.2020

LIR No. 3944/18
Parmatama Pathak vs Radisson Blu Hotel

04.09.2020

Present:

Workman with Sh. Ajit Kumar Singh, AR for the
workman through video conference.

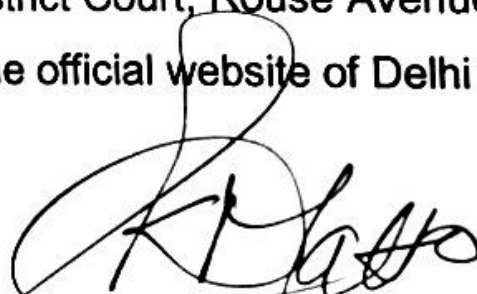
Sh. Jitendra Bhardwaj, AR for the
management through video conference.

The matter is fixed for framing of issues, but, Id. AR
for the workman seeks time to file the rejoinder.

In the interest of justice, one more opportunity is
granted to the workman to file the rejoinder.

Accordingly, the matter stands adjourned for filing the
rejoinder and framing of issues on 07.11.2020.

Ahlmad of this court is directed to send the copy of
this order to the concerned official of District Court, Rouse Avenue Court
Complex, New Delhi for uploading on the official website of Delhi District
Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.09.2020

LID No. 68/17

Bisheshwar Dayal vs Bansal Industries

04.09.2020

Present:

Sh. Santosh Singh, AR for the workman.

None for the management.

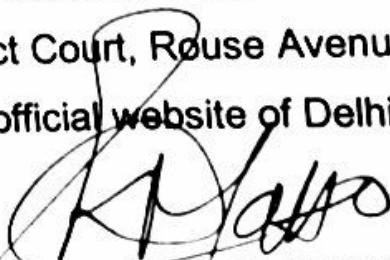
(Management already exparte)

The matter was fixed for today for exparte evidence, but, in the meantime, the management had moved two applications for waiving of the cost and also for recalling the order dated 12.02.2020. The matter was fixed for today for filing reply to the said applications, but today, no one has appeared on behalf of the management through video conference

Ld. AR for the workman has submitted that he will straightway argue on these two applications, filed by the management and he is no more desirous to file any reply to these applications. But today, no one has appeared on behalf of the management through video conference.

In the interest of justice, last and final opportunity is granted to the management to argue on these applications. Accordingly, the matter stands adjourned for arguments on the said applications on 26.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

04.09.2020

LIR No. 3855/18
Manju vs M/s Ritesh Exports

04.09.2020

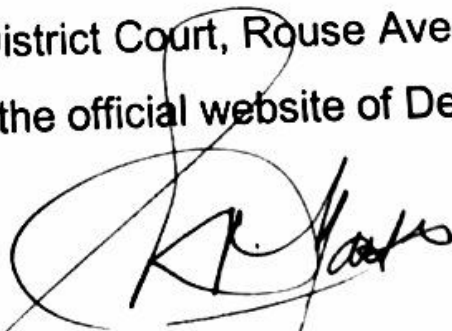
Present: None for the workwoman.
Sh. Anjani Kumar, AR for the management.

The matter is fixed for today for evidence of the workwoman, but Today, no one has appeared on behalf of the workwoman through video conference

The Ld. AR for the management has apprised to the court that till date neither he nor the management has received any copy of affidavit of the workwoman.

Accordingly, the matter stands adjourned for evidence of the workwoman on 11.08.2021. Workwoman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.09.2020

LIR No. 3960/18
Geeta vs M/s Ritesh Exports

04.09.2020

Present:

None for the workwoman.

Sh. Anjani Kumar, AR for the management.

The matter is fixed for today for evidence of the workwoman, but Today, no one has appeared on behalf of the workwoman through video conference

The Ld. AR for the management has apprised to the court that till date neither he nor the management has received any copy of affidavit of the workwoman.

Accordingly, the matter stands adjourned for evidence of the workwoman on 11.08.2021. Workwoman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.09.2020

LIR No. 3961/18
Sukh Devi vs M/s Ritesh Exports

04.09.2020

Present:

None for the workwoman.

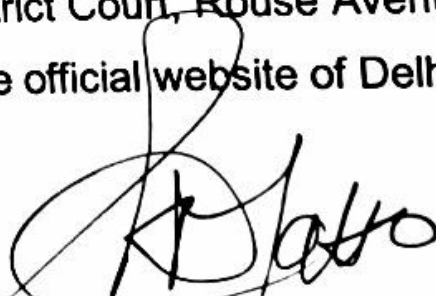
Sh. Anjani Kumar, AR for the management.

The matter is fixed for today for evidence of the workwoman, but Today, no one has appeared on behalf of the workwoman through video conference

The Ld. AR for the management has apprised to the court that till date neither he nor the management has received any copy of affidavit of the workwoman.

Accordingly, the matter stands adjourned for evidence of the workwoman on 11.08.2021. Workwoman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.09.2020

LIR No. 3962/18
Shivnath Shuklavs M/s Ritesh Exports

04.09.2020

Present: None for the workman.
Sh. Anjani Kumar, AR for the management.

The matter is fixed for today for evidence of the workman, but Today, no one has appeared on behalf of the workman through video conference

The Ld. AR for the managmeent has apprised to the court that till date neither he nor the management has received any copy of affidavit of the workman.

Accordingly, the matter stands adjourned for evidence of the workman on 11.08.2021. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.09.2020

LIR No. 7672/16
Jayanti Prasad vs Nimpra Equipments Pvt Ltd and Agri
Industrial Technology

04.09.2020

Present:

None for the workman.

Sh. Santosh Singh, for the managements.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman to advance arguments through video conference.

Perusal of the record reveals that even on the last date of hearing, the Id. AR for the workman had sought adjournment, as he had told to the court that his file was lying in the office and he could not go to his office in view of spreading of covid-19 and adjournment was granted for today. Today, Id. AR for the workman did not appear to advance arguments.

This court has requested to the Id. AR for the management to make telephonic call ~~with~~ the AR of the workman to advance arguments through video conference and after making a talk with the AR of the workman, the Id. AR for the managements has told to the court that the AR of the workman is not ready to argue even today and he did not ready to appear in the court through video conference.

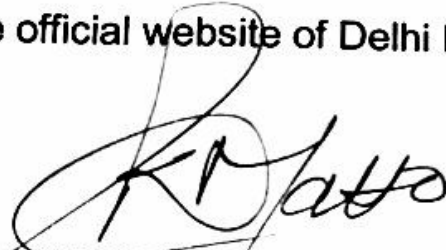
So, taking into consideration such conduct of AR of the workman and in the interest of justice, last and final opportunity is granted to the workman to advance arguments.

Accordingly, the matter stands adjourned for final arguments on 22.01.2021.

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Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.09.2020

LIR No. 7673/16

**Vijay Kumar vs Nimpra Equipments Pvt Ltd and Agri
Industrial Technology**

04.09.2020

Present: None for the workman.
Sh. Santosh Singh, for the managements.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman to advance arguments through video conference.

Perusal of the record reveals that even on the last date of hearing, the Id. AR for the workman had sought adjournment, as he had told to the court that his file was lying in the office and he could not go to his office in view of spreading of covid-19 and adjournment was granted for today. Today, Id. AR for the workman did not appear to advance arguments.

This court has requested to the Id. AR for the management to make telephonic call ^{to} with the AR of the workman to advance arguments through video conference and after making a talk with the AR of the workman, the Id. AR for the managements has told to the court that the AR of the workman is not ready to argue even today and he did not ready to appear in the court through video conference.

So, taking into consideration such conduct of AR of the workman and in the interest of justice, last and final opportunity is granted to the workman to advance arguments.

Accordingly, the matter stands adjourned for final arguments on 22.01.2021.

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Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.09.2020

LIR No. 7674/16

Hans Raj vs Nimpra Equipments Pvt Ltd and Agri Industrial Technology

04.09.2020

Present: None for the workman.

Sh. Santosh Singh, for the managements.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman to advance arguments through video conference.

Perusal of the record reveals that even on the last date of hearing, the Id. AR for the workman had sought adjournment, as he had told to the court that his file was lying in the office and he could not go to his office in view of spreading of covid-19 and adjournment was granted for today. Today, Id. AR for the workman did not appear to advance arguments.

This court has requested to the Id. AR for the management to make telephonic call ^{with} ~~via~~ the AR of the workman to advance arguments through video conference and after making a talk with the AR of the workman, the Id. AR for the managements has told to the court that the AR of the workman is not ready to argue even today and he did not ready to appear in the court through video conference.

So, taking into consideration such conduct of AR of the workman and in the interest of justice, las and final opportunity is granted to the workman to advance arguments.

Accordingly, the matter stands adjourned for final arguments on
22.01.2021.

contd....2

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.09.2020